

Central Administrative Tribunal  
Principal Bench: New Delhi

CP No.260/2015  
OA No.3472/2011

New Delhi this the 5<sup>th</sup> May, 2016

Hon'ble Shri Sudhir Kumar, Member (A)  
Hon'ble Shri Raj Vir Sharma, Member (J)

1. Udaivir Singh  
R/o H-222, Beta-II,  
Greater Noida, U.P.
2. Abdul Gafoor Mansuri  
R/o H-1033 Naya Pathak Pura  
Ramji Puram Colony,  
Jail Road, Ramkund Oral Distt. Jalaun (UP)
3. Rewa Shanker Sharma  
R/o VPO – Jijgaon Tel & Dist.  
Harda (MP) Pin – 461228
4. Virendra Kumar  
R/o A-271, A-Block,  
Near Peer Baba,  
DDA Flat Bindapur, Dwarka-59  
New Delhi
5. Shiv Murat Ram  
R/o 92/415 Ram Chand Mission Road Chak  
Mundra Allahabad, UP
6. Asso Khan Mewati  
R/o D-95, Surya Nagar Alwar  
(Rajasthan).
7. Shiv Dayal  
R/o H.No. 2076 Sector 02,

Teh. Bhallabgarh  
Distt. Faridabad.

(CP No.260/2015)

(2)

8. KM Jayachandra  
R/o Lekshmi Bhawan  
Manglam P Onmanai PO,  
Kanyakumari TN – 6291
9. Gajendra Pal Singh  
Vill. Jwalagarh Post  
Salawa Distt. Meerut (UP). ...Petitioners.

(By Advocate: Shri M.K.Bhardwaj)

Vs.

1. Sh. R.K. Mathur,  
Secretary,  
Ministry of Defence,  
South Block, New Delhi.
2. Lt. Gen. Jatinder Sikand  
AVSM, VSM, ADC  
Emgomeer-in-Chief,  
Rajaji Marg, Kashmir House,  
New Delhi.
3. Brig. D.V. Setia,  
Commandant BEG and Centre  
Roorkee, Uttarakhand – 247567
4. Shri Arvind Arora  
DG (Pers),  
E-IN-C Branch,  
Rajaji Marg, Kashmir House,  
New Delhi.

(By Advocate: Shri Ashwani Bhardwaj). ...Respondents.



(3)

**ORDER (ORAL)**

**Per Sudhir Kumar, Member (A):**

Learned counsel for the respondents has submitted that the cases of all the 14 petitioners have been considered, and 7 of them have been given appointment, and the remaining 7 kept in the waiting list, by passing appropriate orders, a copy of which he has filed.

2. In view of the compliance of the order of this Tribunal to consider the cases of the applicants/petitioners, this Contempt Petition does not survive. Further, as has been held in ***J.S. Parihar v. Ganpat Duggar*** (1999) 6 SCC 291, if the petitioners are still aggrieved by any portion of the order passed by the respondents, they shall be at liberty to take recourse to appropriate proceedings, as per law. The Contempt Petition is closed. Notices issued earlier are discharged.

(Raj Vir Sharma)

Member (J)

/kdr/

(Sudhir Kumar)

Member (A)